

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. IA 4988/2023 In C.P.(IB) -122(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

**NAME OF THE PARTIES: - Satish Kumar Gupta Resolution Professional
IN THE MATTER OF
State Bank of India
V/s
Mrs. Chitrlekha Krishnakumar Menon**

Section: 60(5) U/s 95 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.4988/2023: - Adv. Sagar Dhakane appeared for the Petitioner. PCS. Amit Jaste appeared for the Resolution Professional. CS. PS Thakre appeared for the Respondent/ Personal Guarantor through VC. Counsel for the Respondent/ Personal Guarantor seeks time to file the reply/objection against the RP report. Let the reply/objection, if any, against the report of the RP be e-filed within a period of three weeks by serving an advance copy of the reply to the other side. Counsel for the petitioner is at liberty to file a rejoinder, if any against the reply. List this matter on **30.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)